

LAW-Powr/21/2021-10-Department of Law, Justice and Parliamentary Affairs  
**GOVERNMENT OF JAMMU AND KASHMIR**  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

I/415706/2024

**Notification**  
Jammu, the 27th June, 2024

S.O 344 .- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint below mentioned Block Development Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kupwara.

S.No.	Name of Officer	Jurisdiction
1.	Fehmeeda Bano	Handwara with additional charge of Magam Block
2.	Gauravdeep Kaur	Natnussa with additional charge of Drugmulla Block
3.	Hakim Auqib Javed	Herri Qadirabad with additional charge of Trehgam & Keran Block
4.	Naveed Altaf	Qaziabad with additional charge of Rajwar and Hyhama Block
5.	Nowshad Anjum	Kalaroos with additional charge of Machil Block
6.	Mir Mudasir	Wavoora with additional charge of Sogam Block

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No. LAW- Powr/21/2021-10

Dated :- 27 -06- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government Revenue Department
4. District Magistrate, Kupwara. This is with reference to letter No. DCK/PS/2024/1583-84 Dated 26- 06-2024
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer  
Department of Law, Justice and P.A.

*[Handwritten Signature]*  
27.6.2024